

[Shri A. K. Sen]

going and casting their votes. If there are any specific instances even prior to the election, I would be very glad to receive it myself or I would request the hon. Member to refer it to the local Chief Electoral Officer.

12.38 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF INDIAN RARE EARTHS LIMITED AND TRAVANCORE MINERALS LIMITED

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinhrao Gaekwad): On behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Annual Report of the Indian Rare Earths Limited, Bombay for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon.
- (ii) Annual Report of the Travancore Minerals Limited, Quilon, for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon.

[Placed in Library, See No. LT-3424/61].

STUDY REPORT ON INCIDENCE OF INDIRECT TAXATION

The Deputy Minister of Finance (Shri B. B. Bhagat): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of Study Report on the Incidence of Indirect Taxation (1958-59). [Placed in Library, See No. LT-3425/61].

ANNUAL REPORT OF HINDUSTAN STEEL LIMITED

The Minister of Steel Mines and Fuel (Sardar Swaran Singh): I beg

to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Steel, Limited, Ranchi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Company.

[Placed in Library, See No. LT-3426/61].

ANNUAL REPORT OF BHARAT ELECTRONICS LIMITED

The Deputy Minister of Defence (Shri Raghuramaiah): On behalf of Shri Krishna Menon, I beg to lay on the Table a copy of Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, See No. LT-3427/61].

DELIMITATION OF THE PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER, 1961

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of the Delimitation of the Parliamentary and Assembly Constituencies Order, 1961 under sub-section (2) of section 7 of the Two-Member Constituencies (Abolition) Act, 1961. [Placed in Library, See No. LT-3428/61].

Shri B. Das Gupta (Purulia): May I submit, Sir, that copies should be circulated to all Members. We cannot do anything without it. It may be done State-wise.

Mr. Speaker: Copies will be available in the Library. I can never allow the whole Delimitation Order to be circulated.

Shri B. Das Gupta: It may be done State-wise.

Mr. Speaker: No, no. Such things will be available in the Library. Hon. Members may look into it.

STATEMENT SHOWING ACTION TAKEN
BY GOVERNMENT ON VARIOUS
ASSURANCES, PROMISES AND
UNDERTAKINGS

Shri Raghuramaiah: Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) Supplementary Statement No. II—Fourteenth Session, 1961. [See Appendix II, annexure No. 102].
- (ii) Supplementary Statement No. IX—Thirteenth Session, 1961. [See Appendix II, annexure No. 103].
- (iii) Supplementary Statement No. X—Twelfth Session, 1960. [See Appendix II, annexure No. 104].
- (iv) Supplementary Statement No. XVIII—Tenth Session, 1960. [See Appendix II, annexure No. 105].

ANNUAL REPORT OF NATIONAL
SMALL INDUSTRIES CORPORATION

Shri B. R. Bhagat: Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the National Small Industries Corporation for the year 1960-61 along with the Audited Accounts and the comments of

the Comptroller and Auditor-General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government of the working of the above corporation.

[Placed in Library, See No. LT-3429/61].

NOTIFICATIONS UNDER THE SEA
CUSTOMS ACT, THE CENTRAL
EXCISES AND SALT ACT AND
THE MEDICINAL AND TOILET
PREPARATIONS (EXCISE
DUTIES) ACT, 1955.

Shri B. R. Bhagat: Sir, I beg to lay on the Table:

- (i) A copy each of the following Notifications under subsection (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) G.S.R. No. 1392 dated the 25th November, 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960.
 - (b) G.S.R. No. 1394 dated the 25th November, 1961 containing corrigendum to Notification No. G.S.R. 695 dated the 20th May, 1961. [Placed in Library, See No. LT-3438/61].
- (ii) A copy each of the following Notifications under subsection (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 1395 dated the 25th November, 1961.
 - (b) G.S.R. No. 1396 dated the 25th November, 1961.